

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 26037 of 2013

With

Service Tax Appeal No. 26038 of 2013

[Arising out of Order-in-Appeal No. 714/2012 dated
24/12/2012 passed by the Commissioner of Central Excise
(Appeals) Mangalore]

3G Consultants

No. 40, Balaji Towers
Adichunchanagiri Road
JTK Layout, Kuvempunagar
Mysore - 23

Appellant(s)

VERSUS

C.C., C.E. & S.T, Mysore

S1-S2, Vinaya Marga
Siddhartha Nagar
Mysore - 570 011

Respondent(s)

APPEARANCE:

None for the Appellant
Mr. Neeraj Kumar, AR for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)

Final Order Nos. 20635 - 20636 / 2023

Date of Hearing: 26/06/2023

Date of Decision: 26/06/2023

As per Bench

None appeared for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificates in Form-4 have also been issued by the Designated Committee, which are placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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